

Counter Trade

*11. SHRI PRAKASH V. PATIL : Will the Minister of COMMERCE be pleased to state:

(a) what are the grounds of the decision to go in for counter trade;

(b) which new markets could be explored only because of the introduction of counter trade; and

(c) other gains reaped on account of counter trade ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) to (c) Government has decided to encourage Public Sector Undertakings and private sector enterprises to promote exports, linked to imports of capital goods and bulk imports in order to augment foreign exchange earnings, gain access for Indian products and manufactures in new markets and develop new marketing channels. Since this policy has come into operation effectively only recently, it is slightly early to assess the implications of its operation.

Powerloom Units in Konkan Districts

*12. PROF. MADHU DANDAVATE : Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that after the prolonged Textile strike in Bombay a large number of displaced textile workers migrated to Sindhudurg and Ratnagiri district of the Konkan region of Maharashtra;

(b) if so, the estimate of such migrated workers; and

(c) whether there are any efforts with the assistance of the Union Government to set up powerloom units in these districts of Konkan to provide employment to the textile workers who have migrated from Bombay ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF

WATER RESOURCES (SHRI RAMNIWAS MIRDHA) : (a) to (b) It is reported that during the last prolonged strike period in Bombay, many textile workers returned to their native places including Konkan region of Maharashtra. It is, however, not possible to give any precise estimate of the number of displaced textile workers who returned to the Konkan region.

(c) The Central Government have not received any proposal for assistance to set up such powerloom units.

Committee to Review cases of Blacklisted Companies

*13. INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether a committee has been set up to review cases of some 20 companies falling under business blacklist;

(b) if so, the names of these black-listed companies and the reasons for their being so black listed; and

(c) the reasons for reviewing their cases ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : (a) to (c) Companies which wilfully and persistently default substantial amount of taxes receive less preferential treatment warranted by such default. The list is reviewed periodically by a Committee of Secretaries. The list undergoes changes frequently because some companies pay off the dues and their names get deleted from the list while some others whose accumulated arrears cross the cut-off limit of Rs. 5 crores or 5% of the tax paid for the period concerned whichever is higher, get into the list.

Working Group Report On Lead Bank Scheme

*14. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to refer to the reply given to the Unstarred Question No. 450 on 25 February, 1987 regarding working group report on Lead Bank Scheme and state :